

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS		
SITTING ARRANGEMENT - From 08.11.2018		
Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and M.Duraiswamy, J	Writ Petitions - Public Interest Litigations relating to Women and Children filed on or after 1st July, 2018, Writ Petitions - Public Interest Litigations and Writ Appeals/Writ Petitions relating to Unauthorised construction and Forests Writ Petitions/Civil Revision Petitions relating to the decisions of Debt Recovery Tribunals and Debt Recovery Appellate Tribunal (All Stages)
1a	M.Duraiswamy, J	<u>From 08.11.2018 to 15.11.2018</u> Whenever Division Bench is not sitting - Civil Revision Petitions - (All Stages) from the year 2008 to 2012) <u>From 16.11.2018 onwards</u> Whenever Division Bench is not sitting - Civil Revision Petitions - (All Stages) upto the year 2012
2	Huluvadi G.Ramesh, J and C.V.Karthikeyan, J	Writ Petitions - Public Interest Litigations relating to Disabled persons, Senior Citizen and Education Writ Petitions/Writ Appeals relating to the decisions of State Human Rights Commission Writ Appeals relating to Education and Labour - (All Stages) All Civil Miscellaneous Appeals (including Appeals arising from Motor Accident Claims Tribunal) – (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
2a	C.V.Karthikeyan, J	Whenever Division Bench is not sitting - Writ Petitions - (All Stages) - of the year 2012
3	S.Manikumar, J and Subramonium Prasad, J	Writ Petitions - Public Interest Litigations relating to challenging Infrastructure projects including Roads, Railways, Bridges, Air Transport, Water Transport and Surface Transport Writ Appeals relating to Industries - (All Stages) Writ Appeals relating to Service - except Judicial Service - (All Stages) - from the year 2017 Writ Petitions challenging the vires of any statute/statutory provision/statutory rule/statutory regulation (All Stages)
3a	S.Manikumar, J	Cases relating to Administrator General and Official Trustee
3b	Subramonium Prasad, J	Whenever Division Bench is not sitting - Writ Petitions - (All Stages) - of the year 2013

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4	M.Venugopal, J and R.Pongiappan, J	Writ Petitions - Public Interest Litigations and Writ Appeals/Writ Petitions relating to Land Encroachment and Land Acquisition - (All Stages) Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court (All Stages)
4a	M.Venugopal, J	After Division Bench work - Second Appeals (All Stages) - of the year 2015
4b	R.Pongiappan, J	After Division Bench work and Whenever Division Bench is not sitting - Transfer Civil Miscellaneous Petitions (All Stages) and Second Appeals (All Stages) - of the year 2007
5	M.Sathyannarayanan, J and P.Rajamanickam, J	Writ Petitions - Public Interest Litigation and Writ Appeals relating to Mines & Minerals (All Stages) Writ Petitions - Public Interest Litigations which are not assigned to any other Court - (All Stages) Writ Appeals which are not assigned to any other Court - (All Stages) Commercial Appellate Division Appeals from Commercial Division of High Court (other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench (All Stages)
5a	P.Rajamanickam, J	Whenever Division Bench is not sitting - Criminal Original Petitions and Writ Petitions (Cr.PC) - (upto the year 2013)
6	C.T.Selvam, J and S.Ramathilagam, J	Habeas Corpus Petitions (All Stages), All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – including Crime Against Women (All Stages)
6a	S.Ramathilagam, J	Whenever Division Bench is not sitting - Civil Miscellaneous Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench (All Stages) - of the years 2013 and 2014
7	N.Kirubakaran, J and Abdul Quddhose, J	Original Side Appeals not assigned to any other Bench, including Appeals arising out of Interlocutory Orders passed on the Original Side of the High Court (All Stages) Writ Appeals relating to Land Ceiling, Land Reforms and other Land Laws (All Stages) First Appeals and Second Appeals to be heard by a Division Bench (All Stages) Special Tribunal Appeals (All Stages)
7a	Abdul Quddhose, J	Whenever Division Bench is not sitting - Civil Revision Petitions - of the year 2013 and 2014 - (All Stages)

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8	M.M.Sundresh, J and Krishnan Ramasamy, J	Original Side Appeals other than Appeals to be heard by Commercial Appellate Division – upto the year 2016 (All Stages) Writ Appeals relating to Service - except Judicial Service - upto the year 2016 (All Stages) Writ Petitions relating to Service, to be heard by a Division Bench (except Judicial Service) - All Stages Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal - (All Stages) Writ Petitions to be heard by a Division Bench not specifically assigned to any other Division Bench (All Stages) Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property Matters (All Stages)
8a	Krishnan Ramasamy, J	Whenever Division Bench is not sitting - Second Appeals (All Stages) - of the year 2013 and 2014
9	T.S.Sivagnanam, J and N.Sathish Kumar, J	Income Tax Appeals and Writ Appeals relating to Income Tax - (All Stages) Writ Appeals and Appeals relating to Tax Cases to be heard by a Division Bench which are not assigned to any other Division Bench Appeals relating to Tax Matters, other than Income Tax to be heard by a Division Bench - including Appeals arising from Tribunals - (All Stages)
9a	N.Sathish Kumar, J	Whenever Division Bench is not sitting - Second Appeals (All Stages) - of the year 2012
10	T.Raja, J	Writ Petitions - relating to Education (All Stages) - from the year 2018 Writ Petitions - (All Stages) - of the year 2016
11	K.Ravichandrababu, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise, RTI Act - (All Stages) - from the year 2018 Writ Petitions (All Stages) of the year 2017
12	S.Vimala, J	Writ Petitions - relating to Service (All Stages) - from the year 2018 Writ Petitions relating to Freedom Fighters' Pension Scheme
13	P.N.Prakash, J	Criminal Appeals and Criminal Revision (All Stages) - from the year 2011 to 2015
14	Pushpa Sathyanarayana, J	Writ Petitions - relating to matters which are not specifically assigned to any other Bench (All Stages) - from the year 2018 Writ Petitions - (All Stages) - of the year 2015

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15	K.Kalyanasundaram, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications - from the year 2015 (except Commercial Division cases) Original Petitions (other than Arbitration matters), Testamentary Original Suits and Original Matrimonial Suits (All Stages)
16	S.Vaidyanathan, J	Applications for setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification (All Stages) Company Petitions and Company Appeals (All Stages)
17	R.Mahadevan, J	Writ Petitions - (All Stages) - from the years 2007 to 2010
18	Satrugana Pujahari, J	Writ Petitions - (All Stages) - of the year 2006
19	V.M.Velumani, J	Civil Micellaneous Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench (All Stages) - from the year 2015
20	V.Bharathidasan, J	Writ Petitions relating to Muncipalities, Panchayat and Local Bodies, Co-operative Societies, Motor Vehicle, Land Ceiling and Land Acquisition (All Stages) - from the year 2018 Writ Petitions - (All Stages) - of the year 2014
21	D.Krishnakumar, J	Writ Petitions relating to Labour, Mines & Minerals, Forest and Industries - (All Stages) - from the year 2018 Writ Petitions - of the year 2011 (All Stages)
22	M.V.Muralidaran, J	Civil Miscellaneous Appeals (other than Motor Accident Claims Tribunal Cases and TNPID Appeals) - (All Stages) Civil Miscellaneous Second Appeals - (All Stages)
23	V.Parthiban, J	Criminal Appeals and Criminal Revision (All Stages) - from the year 2016 - (All Stages) Criminal Appeals (relating to Crime against Women) to be heard by a Single Bench (All Stages)
24	M.Govindaraj, J	Arbitration Matters - including cases relating to Commercial Division - not assigned to any other Bench Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications - from the year 2011 to 2014 (except Commercial Division Cases)
25	M.Sundar, J	Cases relating to Commercial Division ie., Civil Suits (Commercial) - All Stages
26	R.Suresh Kumar, J	Writ Petitions relating to Cinema, Land Reforms, Land Tenancy, ULC, Electricity, APM - (All Stages) - from the year 2018 Writ Petitions - (All Stages) - upto the year 2005
27	M.S.Ramesh, J	Civil Revision Petitions (All Stages) - from the year 2015

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28	S.M.Subramaniam, J	Second Appeals (All Stages) - upto the year 2006
29	Anita Sumanth, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications - upto the year 2010 (except Commercial Division Cases) Insolvency Petitions (All Stages)
30	S.Baskaran, J	From 08.11.2018 to 15.11.2018 Civil Revision Petitions - (All Stages) - upto the year 2007
31	N.Seshasayee, J	Second Appeals (All Stages) - from the year 2008 to 2011 Civil Miscellaneous Appeals filed under Section 11 of TNPID Act (All Stages)
32	M.Dhandapani, J	CBI & Prevention of Corrruption Act Cases (All Stages) - except Bail & Anticipatory Bail Criminal Appeals and Criminal Revisions (All Stages) - upto the year 2010
33	R.Hemalatha, J	Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench - (upto the year 2012) - All Stages
34	P.T.Asha, J	First Appeals (All Stages) Second Appeals (All Stages) - from the year 2016
35	N.Anand Venkatesh, J	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) (All Stages) - from the year 2014
36	G.K.Ilanthirayan, J	Criminal Original Petitions - Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice M.Sathyaranayanan and the Junior Judge of the former Division Bench.
- Contempt Matters relating to orders of Hon'ble Single Judges who are no longer in Office shall be heard by the Bench having determination in respect of the proceedings giving rise to the order of which violation is alleged.
- Contempt Petitions (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, in respect of whose Judgment, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice shall be issued to the alleged contemnor and if the Judge or Judges, concerned is/are not available in view of their Sitting at Madurai or elevation or transfer or retirement such application shall be posted before the learned Single Judge or before the Division Bench, as the case may be, who is dealing with the subject as per Roster.
 - (b) if the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
 - (c) if the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice M.M.Sundresh and the Junior Judge of the former Division Bench.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Whenever the Division Bench/Single Bench directs the Registry with an observation to tag the case(s) in hand along with the similar case(s) and if the case(s) to be tagged is/are not within the Roster of the Hon'ble Bench, the Registry shall obtain appropriate orders from the Hon'ble The Chief Justice for tagging and listing the case(s) before the Hon'ble Court.
- Part-heard matters ceased to be part-heard with change of assignment, unless where a proposal for continuation of the matters is sent by the concerned Bench at the request of the parties and the same is approved by the Hon'ble The Chief Justice.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//